(Shri Shridhar Wasudeo Dhabe)

for leave to introduce a Bill to provide for the regulation and abolition of deposits and fees and for matters connected therewith.

The question was put and the motion was adopted.

SHRI SHRIDHAR WASUDEO DHABE: Sir, I introduce the Bill.

THE UNIFORM PAY SCALES BILL. 1982

SHRI SYED SHAHABUDDIN (Bihar): Sir, I beg to move for leave to introduce a Bill to provide for uniform pay scales for public servants of various categories.

The question was put and the motion was adopted.

SHRI SYED iSHAHABUDDIN: Sir I introduce the Bill.

THE CONSTITUTION (AMEND-MENT) BILL, 1982

(To amend article 347)

SHRI SYED SHAHABUDDIN (Bihar): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the-motion was adopted.

SHRI SYED SHAHABUDDIN: Sir, I introduce the Bill.

THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1982

to amend sections 21 and 22 of Act 43 of 1951)

SHRI J. P. GOYAL (Uttar Pradesh): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

The question was put and the motion was adopted.

SHRI J. P. GOYAL: Sir, I introduce the Bill.

Bill, 1978

THE CONSUMERS PROTECTION **BILL, 1982**

SHRI SYED SHAHABUDDIN (Bihar): Sir, I beg to move for leave to introduce a Bill to provide for statutory protection to the consumers of goods and services and for matter? connected therewith.

The auestion was put and the motion was adopted.

SHRI SYED SHAHABUDDIN: Sir, I introdhce the Bill.

THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1982

(to amend sections 13-A, 13AA and 13B of Act 43 of 1950)

SHRI J. P. GOYAL (Uttar Pradesh): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950.

The question was put and the motion was adopted.

SHRI J. P. GOYAL; Sir, I introduce he Bill.

THE CONSTITUTION (AMENDMENT) BILL, 1982

(insertion of new article 16A)

THE VICE-CHAIRMAN (SHRr R. R. MORARKA): Let us now take up further consideration of the motion moved by Shri Shiva Chandra Jha on the 9th July, 1982.

Shri Sankar Prasad Mitra.

SHRI SANKAR PRASAD MITRA (West Bengal): Mr. Vice-Chairman, I appreciate the spirit which has prompted my esteemed friend, Mr. Shiva Chandra Jha, to move this Amendment Bill. And because I appreciate the spirit, Sir, I am of the view that,

this Bill might have been circulated under Rule 25(2)(g) of the Rules of Procedure of this House for eliciting public opinion, at any rate to create mass consciousness for a total mobilisation of the total manpower of this country. Mr. Jha wants that the Right to Work should be included in Part III of our Constitution-in the chapter on Fundamental Rights. Sir, we are all anxious that the maximum employment possibilities should be created for every able-bodied person in our country. But, if you want to include this Right in the chapter on Fundamental Rights, the social, economic and political structure of the country has to be altered and, Sir, immediately, the Union Law Minister would come up to say that the Judgment of the Supreme Court in Kesavananda Bharati's case would stand in the way. Then, you would not be able to reconcile, Sir the proposed article 16A, for instance, with article 19(1)(a)(c) and (g) of the Constitution. The Right to Work is in the chapter on Fundamental Rights in the Soviet and in the Chinese Constitutions. Probably, the same is the case with the Constitutions of the East European countries. But, Sir, we have to appreciate the context in which this Right has been created in the Soviet and the Chinese Constitutions. I do not want to read out any commentaries here of any writers. But I would only refer to certain provisions of the Constitutions of these two countries from a book by Shri A. C. Kapur, on "Select Constitutions", 1965 Edition,

I am reading out from page 512 of this book:

"Article 1 of the Constitution reads:

'The Union of the Soviet Socialist Republics is a socialist State of workers and peasants.".

Then, Sir, I come to page 514:

"All land, its natural deposits and the principal means of production are owned by the State and operated by the people on behalf of the State." Now, come to page 515 of the book. Sir:

"Article 13 of the Constitution reads.

'He who does not work neither shall he eat'. In 1938, Stalin point ed out that work is a matter of honour, a matter of glory, and matter of valour and heroism that Constitution regards work as duty and a matter of honour and every able-bodied citizen. In the capitalist countries, work is a matter of private decision and choice. In the Soviet Union, it is a matter of public concern. All must work and work honestly for the benefit of the citizens.

There is no place for shades loafers and those who live on the labour of others. Knowledge is work have won for the Sound Union the reputation of being an advanced and highly developed country. There is no unemployment anywhere, either in the towns or in the rural areas at a unique feature of the Sound Constitution, as in no other are attry of the world full employment is constitutionally guaranteed.

Come, now, Sir, to pages 527 and 52 very important for our purpose

"A socialist society cannot achive the desired results unless laborate is imbued with socialist ideas and a socialist mind. The workers must exhibit a sense of duty in the work. Each one should work gently for the common benefit. With out such free, conscious dischille Socialist emulation aiming fulfilment and overfulfilment production quotas in the shortperiod of time would be impo Socilalist emulation in the USSE the mass movement of the work people for high productivity at the bour, for the fulfilment and out fulfilment of production throughout the national economic

[Shri Sankar Prasad Mitra] Then,

it goes on to say:

"Work, therefore, is a duty and a matter of honour for every able-bodied citizen. 'He who does not work neither shall he eat' is the constitutional maxim and an integral part of the labour discipline code in the USSR. Payment of work in accordance with the quantity and quality of work done by each is another important rule of labour discipline, for it increases the sense of responsibility of the workers and encourages them to work conscientiously."

Sir, this is about the Soviet Constitution.

Now, Sir, let us come to the Chinese Constitution. The Mao Tse-Tung Constitution has undergone certain changes recently. But so far as this aspect of the matter is concerned, both the Soviet Union and the Chinese Constitutions retain this particular Right. Now, 1 come to the Chinese Constitution:

'The People's Republic of China is a People's democratic state led by the working class and based on the alliance of workers and peasants. It establishes a people's /democratic dictatorship that is a system of people's democracy which guarantees that China can in a peaceful way banish exploitation and poverty and build a prosperous and happy socialist society."

Come to page 592:

"Like the Soviet Constitution work has been constitutionally sanctified in China too. The Constitution prescribes that work is a matter of honour for every able-bodied citizen and guarantees enjoyment of the right to work by planned development ⁰¹ the national economy thereby gradually creating more employment and better working conditions and wages. The State also encourages citizens *to* take active and creative part in their work."

Lastly, come to page 597.

It says:

"Like the Soviet Constitution, the People's Republic Constitution also imposes certain duties on citizens. All such duties carry with them a constitutional sanction and the State is enjoined to enforce them vigorously. The first commandment is that citizens must abide by the Constitution and the law, *uphold displine at work*, keep public order and respect social ethics."

Now, Sir if I may speak from by 'own experience, I went to China in 1954 when Mao-Tse-Tung was at the peak of his power. From the Hong Kong-China border right up to Peking, I had to travel in train for 9 days. On both sides of the railway track, there were vast areas of land under cultivation. You would be surprised to know, Sir, that the cattle population of China was more or less eliminated during the Civil War and for all types of work, even for ploughing we found no bulls or bullocks, but human beings. We were taken to dams. Dams'were being constructed. Stones were being cut out of rocks by human labour. Stones were being brought on to the dam[^] site by human beings. Stones were being dumped on the dam site by human beings. Stones were being fixed on the dams by human beings. 1 asked Chinese economists: "Why don't you import machinery from various countries." At that time, China was on very friendly terms with the Soviet Union. The answer that the Chinese economists gave me was that if they imported machinery, they would not be able to give employment to their teeming population. I went to the universities of China, universities in Peking, Shanghai, Canton and various other cities and asked the university authorities whether there was any unemployment problem.

I meant the educated unemployment problem in 'China. They said, "How can there be unemployment?. We

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always calculate how many vacancies will be there at the end of four years or after 4 years and if there are going to be 100 yacancies, we will admit only 100 students in the first year according to merit so that when they graduate, they do not have to wait for employment." Shall we be able to introduce all these practices into our country, particularly keeping Article 19(1)(g) of the Constitution intact. Mr. Shiva Chandra Jha would certainly and quite legitimately ask "What is then your solution? If you don't accept my amendment, what is your solution? How are you going to solve the problem of unemployment in our country?" Sir, I am too small and insignificant a person to give an answer to a scholar like him. To my mind, the first necessity is the control of the growth of population for which the Government is making its efforts. Here too in the case of control of growth of population. I can tell Mr. Jha that China's success has been remarkable. Secondly, Sir, Gandhi is a muchabused person in many circles.

Leave aside his trusteeship theory; call it Utopia. But what about his decentralised economy? What about his view that heavy industry should be controlled by the State and State alone? What about his theory of bread-labour, of labour intensive production, particularly for consumer goods? What about his statement in the 'Harijan' on the 23rd March, 1947. when India was about to attain independence? I quote Mahatma Gandhi himself:

"Any plan which exploited the raw materials of a country and neglected the potentially more powerful manpower was lopsided and could never tend to establish human equality."

To my mind, Sir, having regard to the Constitution we have given upto ourselves, this is the best solution of the problem of unemployment of thickly populated country like ours.

Sir, the second part of this ball p posed by Mr. Jha is the introduct in the Chapter on Fundamental Reof an unemployment allowance in some of the democratic report there are legislations, not Constitute nal sanctions, but legislations granting unemployment benefits look at the position in our case The latest figures given by the ! Minister to Parliament are these registered unemployed in 1977-78 lakhs, Registered unemployed on 31st March, 1982-180.29 lakhs: 11. tered educated unemployed on 31st June, 1981-84.5 lakhs. The number of unemployed would about 3 crores according to the see given by the Government to the ment. And if you want to por subsistence allowance of Rs. 500 month which, in this inflationary ket, is not very unreasonable State exchequer would require Rs. 18,000 crores a year. And while or not the Government is in a teto bear this expenditure is not for to say it is for the hon. Minister answer.

Sir, I have chosen to particular this debate merely to point legal impediments to the adoption the Bill proposed by my estern friend, Mr. Jha, and also to east my views generally on the contenhis bill which I fully appreciate again. I thank you. Sir.

SHRI AJIT KUMAR SHAL (Assam): Sir, I rise to speak in port of the Bill introduced by me triend, Shri Jha, By introducing a Bill in the House he has only rem ed both the Government and the ple as well as this House of the arduty of fulfilling the basic of a of the Constitution of India, Nosits initial framing of the Const has gone through several america One of the amendments made in recent past inserted the world list" in the very Preamble ! Constitution. After this amendo India is a Sociaist, Secular, Dem. tic Republic. The word "Socialist"

[Shri Ajit Kumar Sharma] earlier absent in the Constitution. Then, Sir, the Constitution has also passed through another amendment by which the right to property has been made an ordinary right, and not a fundamental right. By yet another amendment a set of fundamental duties of the Indian citizens has been introduced in the Constitution. Now the Constitution lays down certain fundamental duties for the citizens of this country. Some of these duties are: to abide by the Constitution and respect its ideals and institutions, the National Flag, and the National Anthem, to cherish and follow the noble ideals which insipred our national struggle for freedom, to uphold and protect the sovereignty unity and integrity of India, to defend the country and render national service when called upon to do so. Now, there are so many other duties also included here.

Now, in this whole background Sir, I would like to draw your attention to article 39 of the Constitution in which the Directive Principles of State Policy have been enumerated. It says, that the State shall, in particular, direct its policy towards (a) that the citizen, men and women, equally have the right to adequate means of livelihood, (b) that the ownership and control of the natural resources of the community are so distributed as best to subserve the common good, and (c) that the operation of the economic system does not result in the concentration of wealth and means of production to trie common detriment.

Now, Sir, in the context of these provisions of the Constitution it is necessary that the rights of the citizens to have adequate means of livelihood in other words, to the right of work, must also be acknowledged as a fundamental right for the Indian citizens. In this regard it is said that in view of the tremendous problem and the very big population of the country, even if we included such a right in the Constitution it may

not be possible to implement it fully. And instances have been given, ior instance, that though we have promised to provide compulsory free primary education to the children up to 14 years of age, even after 35 years of Independence we have not achieved it. Such of these examples are cited 10 say that it is very difficult to implement the provisions guaranteeing the right to work for the citizens of the country. We may put forward these arguments, no doubt, but when in the national sphere we put forward such arguments, it only indicates that we have not yet developed a will to restructure our society and to build a democratic socialist society in our country. Whenever we hesitate to perform the logical duties arising out of the very preamble of the Constitution, it becomes a matter of regret for everybody and for the future generation.

If Mr. Jha's Bill is accepted and if this provision becomes a part of the Constitution, it immediately makes the Government as well as the people obliged to think of measures of reordering the economic system as well as the political system so that everybody gets not only the right to work but also right to dignity and to a dignified life as a member of the Indian stream.

I must point out here that because of the hesitancy operating in the minds of our representatives from the beginning and all those who run the Government and those who have been running it for the last 35 years, they have failed to decide to do anything positive for achieving the ends of the Constitution. If we look at the process of economic development as well as the political developments in the country, we find that there is a lack of political will to establish «an egalitarian society in India.

We have several Five-Year Plans and if we go through the five-year plan documents, we find in every such document that very sweet words are mentioned, about establishing society of equal citizens both economically and politically. And every plan document admits real problem of unemployment, the huge problem of poverty; it admits that more than half the population is below poverty line. But when it comes to suggesting and implementing necessary measures for removing this poverty, then we find a halt in the process.

Now, the Constitution says that there should not be concentration of economic wealth in the hands of a group or an individual. Since it is a directive principle, it does not legally bind the Government to prevent such concentration and the Government goes on encouraging concentration of economic wealth in the country in a particular group of families, or in a few families in the whole country and today we find that the whole nation has been divided into two classes. One is a nation consisting of a few families and along with them, the elite of the country and the second nation consists of the poor people in the country. We find that no steps have been taken excepting giving some assurances in words that the condition of the poor people will be changed. Excepting that, we have not done anything. If we accept this Bill and the right to work becomes a part of the Constitution. then, the Government and the different parts of the State machinery will be, for the first time, compelled to take measures for the purpose of economic improvement as well as for giving employment to every individual who is unemployed. Well, this is not impossible also. As my hon. friend Mr. Mitra has pointed out we have the basic Gandhian objective of a decantralised economic structure. The tragedy in our country is that when we started the national struggle, we promised before the people that we shall achieve a State, a nation, in which bread and freedom will be combined and a completely decentralised State, both economically and politically, will be

established where every indicate will not only have employmen's will also be able to achieve the structural ends of his life.

Bill. 1978

But when power came to use was in one and a half or two year. Independence, the Government India decided to go in a different to establish and strengthen a ture of capitalist society has this new capitalism came in known as 'mixed economy' having this mixed economy objective of our national line whole perspective of developing was lost. As a result, through suc sive Five-Year Plans, we have brought about more problems of out solving any of the previous Now, instead of decentralisation have started a process of heavy tralisation, not only in the economic but also in the political function of the State, This heavy continu tion in political functioning economic organisation has prothe biggest crisis for a very big tion like us. In this regard, we have ignored the advice, the right advicemany economists and politically Now, the basic ideal of Gundle decentralised political and economic life was further improved by leaders like Dr. Ram Manan Lohia, who placed before whole nation a concrete. fledged. programme of ment for the country. But everythe has been ignored by the Government of the time. And today, we are her with a problem which is very (1811) cult to solve. When we look at development of science and technical logy there again, we find that select and technology which ought to been used and utilised for britism about a new socialist structure of ciety, has been used and utilities bringing and the poor poorer find, science and technology has used only to help big business big industrialists and we find to that these classes have captured the economic power through the lisation of modern technology

science. Just a year back Indian scientists held a seminar in Bangalore. They made an assessment of the entire progress of science and technology in the country and they have come to conclusion that the present method of importing science technology and from the United Kingdom, the United States of America and the USSR, and their adoption has done more harm than good to our country. The basic point is country like ours has the biggest wealth in its population. We have got a very big population and our first problem is how to employ all of them. Now to employ this entire population we have got to develop our economic structure, our political organisation and also we have to use science and technology for purpose of employing the entire population of the country. And with proper policy and planning this is not impossible. Had we utilised science and technology in a proper way, had we got small machines which we could have utilised in villages and towns, it would have given employment to all the citizens of the country. But instead of doing that, the Government have gone in for modernisation, so-called modern technologies, creating more problems, economic creating a crisis in our situation. So, it is not that the 'right to work' cannot be constitutionally guaranted. It is not difficult to provide for the right to employment. We have the determination to do it, provided we go in for a new economic political structure. My friend. Shri Mitra, was pointing out that article 19 of the Constitution may be impediment, but I do not think that it can be an impediment, because by making a provision of 'right to work' you do not prevent anybody from pursuing his profession. It merely gives the right to the citizens to claim employment whenever they find it necessary. But what is necessary today is that we must admit that the 'right to work' must

be given to all the citizens of the country. Otherwise, the very democratic structure which we are now having in the country may be thrown out if a large number of people remained unemployed under various categories. The number of unemployed is placed variously from 14 million to 14 crores. To bring about a new society, to make the people happy and to make our democratic process successful, the first thing that we have to do is to provide employment to all and adequate means of livelihood to every citizen of 18 years of age. Only then we can come to a healthy state of our country.

With these words I support the Bill introduced by Mr. Jha and I also support the demand that the Bill should be circulated for eliciting public opinion so that there might be a wider discussion on it and in a better way people's conscience might be roused on this subject. Thank you.

SHRI A. P. JANARDHANAM (Tamil Nadu): Mr. Vice-Chairman, Sir, the previous speaker referred to our vast human potential. We have to tackle the human resources. But have we succeeded in doing that? Mr. Mishra pointed out that his visit to China proved that they calculate wisely and that they have eliminated a very big problem. But here what do we do? Our human resources are unlimited. But have we put them to wiser use? The dams that they have constructed in China, the works that they have constructed in China and all the big projects they have built with the help of human material— we all go through them. But he*e what do we find? How are our people being harnessed? Here, again and again I stress that there is complete lack of dedication from top to bottom. For 35 years we had our precious freedom. But what for ? Is it to produce *'Aya Ram Gaya Ram"? Is it to have slothful bungling,

arrogant ignorance and grand corruption? Excuse me, I have to turn the light inwards. We should search our conscience. How can we down like this?

Let us see. Unemployed graduates daily come to me. "Sir, I am an M.A. Sir, I am B.A. Sir, I am M.Sc. And unemployed for 15 years!" How can I take this mathematics of human suffering? For those who feel, it is a tragedy of Homeric dimension. Do we feel it? Do we plead? How many of us do so? I know there are gallant people. I know there are conscientious people. I know there are dedicated people who want to do something. But their voice is ignored, their conscience is stilled and their opinion is slighted. These are warnings, they are portents, because hunger, need and mounting colossal unemployment-all these things are warnings that we are sitting on the top of a volcano. These things drive our youngsters to tell this. No amount of idealism preaching can fill our bellies. No amount of dynamic slogans can carry masses. Because we have failed to provide the basic necessities for our people I include myself in the list of Tailures

Let us see what can be done. First we should stop our reckless breeding. We go on breeding. We go on filling cradles. We go on saying: "God has given us children. Fate has willed thus. My father had 15 or 16 children". So we go on breeding. When we produce mouths at that scale, no amount of agricultural production, no amount of industrial production can help. These mouths ravishly gobble up every thing. Children in Italy donate for the sake of our children. But where does the milk powder go? Where do the clothes that are being sent here go? How much loans have we got ? How many crores of aid have we got? Does every pie go to the deserving people? Do we provide the basic necessities? What are we doing? Why should we deny our people, our poor, humble,

simple people? Have we them at least the minimum (ave cereals? Have we given land tin sheds at least? Even cows pigs of other countries are for the better off. Countries before our toreyes, developing nations, have en us. Taiwan! Where was it? Konna Where was it? Many nations forging ahead. But in many respect we are ace people. We are produce Bakhias, we are producing so nome people. Excuse me, in this am Chamber I need not besmirch reputation by rolling out very direct things. But, put our conscience !test. We have to do something. have to do something by providing things very well.

My friend, the previous speak has done very well in emphasian that the small industries should in dispersed. Japanese-like, every contact should produce the components and they should all be assembled in centre. Do we do that? Everything the wrong way, everything topsytum course, there are very good product Plans we have, the Five-Year Plans and so many things. There are vergood schemes, the Maharashtra me, the West Bengal scheme. Ou den-hearted Chief Minister, MCR. brought the nutrition scheme. But they are all flashes. What should do with our elephantine problems. We have to put our hearts to them. have to put our brains to them. Wshould have a brains trust. What Roosevelt do after the Depression lifted America. What did people do? They went on the was mocked at and other nations were mocked at. They are all progre-Israel was a child of necessity. it has become an aggressor in III way. So many nations in Africa forging ahead, Look at Nigeria at so many people. They are ing up whereas we are going and down, Karma Cola, whatall our theories! We go on prothese things. We export godmen export elephants, we export things. But here our stomachthinning, our waistline is going down, we are emaciated specimens and we are rotting, reverting to jungle days. Whether we are going back to the tree-tops, I do not know.

But something has to be done. We have to get down to brass-tacks, plan very well, plan things suited to this ethos, this land this soil. Then alone can we progress. What things, I leave it to the Elders. Thank you.

HANSRAJ SHRI **BHARDWAJ** Honourable (Madhya Pradesh): Vica-Chairman, Sir, I am grateful to our senior colleague, Mr. Mitra, who has so pointedly said that when we talk of the right to work, we have to examine the various systems where such a right is guaranteed. Now, except ior the two countries about which my friend has already referred to, the conditions under which the people were made to work, the conditions that were prevailing at that time when he visited China and, Sir, with your kind permission I may elaborate them. When you work under a dictatorship like China or Russia where there is no freedom of any kind then only can you ensure a right to work of that nature. And mind you, Sir, there also they have said that the payment will be made according to the type of work one does. It does not mean that every man in China or in Russia is being paid the same amount of emoluments as the other one. There is always the consideration that if a man is doing some labourer's work, he will be paid according to the labourers's scale and in other ways they are being paid on the basis of the work that is being done. Now we can look back to our background. We are not working in a dictatorship. We are working in a democracy which, I may say, is the largest democracy in the world. The founding fathers of our Constitution made certain provisions. In rart III of the Constitution certain fundamental rights have been guaranteed and in Part IV, the Directive Principles of State Policy have been mentioned. Now, if we look at them, it was not the wisdom of the founding fathers

that the people of this country should starve. They had foreseen that we had inherited an economy in which we had to build up our own resources. Now when we were made free of the Britishers, at that time what was the infrastructure that we had inherited? Pandit Jawaharlal Nehru, who was the architect of the future of this country, said that we must make this country self-reliant, and everybody will willingly agree that there has been no going back on that. Kindly look at the situation in which we were in 1P47. What was there in this country wher it became independent?

THE VICE-CHAIRMAN (DR. (SHRI-MAT! NAJMA HEPTTJLLA) in the Chair

We had no dams. Now we have got tremendous irrigation potential throughout the country." What was the state of industry in this country then? Now this country is one of the first six industrialised nations in the whole world. Is it not progress? Is it not right direction in which this country is going? T think some peoole have turned blind On thi3 aspect. These achievements cannot be undermined in any way. Now they say, we must give them the right to work. AH right, tomorrow the Government agrees to your request and puts an article in the Constitution whereby everybody wilt have the right to work. Will it solve the problem? Do some heart-searching. We must consider how this problem of poverty can be solved. This can be solved when you harness your resources, when you put your population to work. How will you guarantee work to a person who does not want to work? What is happening in Maharashtra? We had one up-going industry, that was the textile industry and we were exporting textile goods and earning foreign exchange. Now, who are the people who have made the people not to work? Do they want any guarantee to work? Do they went an article in the Constitution for the right to work? That is not required. All that is required is the will to work and if anybody has got the will to

work, then there is nobody in this country who can stop that person from working. Who are the people who are stopping these small, poor people from working, who are responsible for these people starving in Maharashtra for six months as they are not allowing them to work? They were employed but now they are not working. What amendment of the Constitution will give them work? Kindly tell us. There are systems where this right to work is there, but there work is taken on the knob of the shoe. It is not by shouting slogans that you get it done. They are dragged like cattle along the footpath and made to work. When they compare China with India I am sorry to point out that they are living in a fool's paradise. India is a free country. It is a country of Mahatma Gandhi which does not do violence even to animals, what to speak of people. We are developing as a nation. We are proud that this country is developing in the right direction. We are planning our development. But in the three years when there was no planning. That has upset the whole thing. Today you want that this article should be amended. But the problem of this country cannot be salved in this way. We must put our hearts together and lend our support. On many occasions we have seen that even when the Government tries to bring forward something in favour of the people, it is being opposed. This is not the way the country will rise. We have to do some heart-searching. No amendment of the Constitution, much less an amendment for giving the right to work, will solve the problems of this vast country, where we have got multiplicity of religions, where we have multifarious problems, where we have diversity of languages. People are not putting their energies together. Have you ever heard that the only role of some people in this country is to come to Parliament and oppose the Government and shout at the top of their voices that the Government is not doing this, is not doing that? You should put forward suggestions to meet the challenge, how

to feed the people of this count.
how to march along the road to
gress. The whole nation should up to build this country. Otherwise
country, however big one leader to
be can become strong. Take the greation of family planning.

Your resources are limited not a rubber-like thing which your expand. The land which indigot will remain limited. We have harness or own resources and 14 so we have to check population tried to do it in 1975, 1976 and These people raised the bogey line mily planning is the worst thing opposed family planning? We is limit the population of this court You have to do the heart-se Before you tried to give some slogan to the people. But now have to cooperate with the Go ment. Every household has to about family planning. Even and economic circumstances comperson to see that his family dogrow beyond control. This is not all monopoly of one person. Every has to practise it. You talked of the ria. Have you ever visited Nigora I went there and saw that the perdo not have two square meals the We are proud that we are selfcient in food. We are not important so much of food as we did in lar The green revolution was a effort. It is not a question of any two words in the Constitution you have the remedy for all all If you are a nationalist, then you have to have a look at the entire Consultion and wherever the Constitution creates impediments in the devel ment of social and economic order have to bring forward constitution amendments. How many ments were supported by me to Now, they are putting amendment the Constitution. When the Prince ses case came, they opposed it appreciating the sanctity of amendment. Today, it is a question heart searching. Let us be Let us be thoughtful about the told a of this country. You are habituates

argue and put things just for the sake of opposition.

TMadam, my senior colleague gave very good examples and proved that < only totalitarian countries in the whole Universe are able to do it- Are we going to change our whole system? They are opposing technology. Is there any country in the world who has progressed without technology and science? You want that we should go back to the villages without electricity. Technology and advancement of science are necessary for the development of any country. Russia is equally advanced in technology. They are competing with the U.S.A. Similarly. China has not advanced only by manu-* al work. They are also importing technology from other parts of the world. Now, they talk about Bengal. I am sorry to say that you cannot travel from one corner to another in Bengal. You will be looted by the teeming hungry men. Is there any freedom in Bengal? You should first scrutinise the facts before you speak. This is a case in which an amendment is introduced to earn some sort of name, as if he is the only person who is anxious to give work to the people. This Government has done things which you cannot dream. This Government has brought integration to this country. This country was divided in princely States. We brought them together. It was not unified by anybody else. Today we have abolished every disparity in the living of the people. We are going in that direction. It is the duty of the opposition to point out the weaknesses of the Government, but it is equally the duty of the opposition to cooperate with the Government so far as good measures are concerned.

PROF. B. RAMACHANDRA RAO (Andhra Pradesh): Madam Vice-Chairman, originally I was not prepared to talk on this subject. After hearing a few speakers, I made up my mind to make a few points.

My friend, Shri Shiva Chandra Jha has moved a Bill in which he wants every citizen of this country to have thg right for employment and in case the Government cannot provide employment, it must be made justiciable. I do not know, of all democracies in the world which democracy has this provision. It is a laudable idea provided the Government and the people work together harmoniously and the people also have the right type of attitude, initiative and enterprise to be able to create employment rather than making the Government along responsible for creating employment and then giving employment to every citizen of this country. I do not know of any democratic country in the world that does it. It is the attitude of the people and the training of the people that matter. It is the people who create employment. I do not know whether it is a right thing to rely completely on the Government. It takes the initiative away from the public. Every individual citizen, provided he is given the proper training, must be in a position to create employment by his own enterprise.

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I think Mr. Mitr_a has given the example of two countries, namely, China and USSR. It is well known and I do not like to repeat arguments which have already been made by my •friends. Let us take our neighbouring country like Cevlon. It subsidises Its food enormously. The amount of financial strain that this country is having is so much that its development itself is stunted. Whatever subsidy or unemployment benefits that you give can be borne only by a rich country like the U.K. or USA. Which can afford these. These countries have become rich by application of science and technology, by the enterprise of their people and their industrial growth and so on.

One of ^mY friends mentioned about population. At the time of our Independence, our population was nearly half of our present population. Had we taken up population control meas-

sures from the time we gained Independence, we would not be in such a .sorry state of affairs. Practically no unemployment problem would have existed at this stage, i would like to reiterate that one of the major problems which we have to take up is the population control.

Constitution (Amdt.)

I agree with my friend, Mr. A. K. Sharma, that industrial development is the heart of the problem. What kind of industrial development? Not the major industries involving automation and robbots which remove people from employment. We should develop small-scale industries. These industries should be spread in villages and all rural areas. There are a number of hurdles we have. Big industrialists and multi-millionaires should be en-courged to give up manufacturing small items which could be manufactured by small industries for instance, soaps, tooth paste, etc. because it has been demonstrably proved that these can be manufactured by small scale industries sector.

Mr. Bhardwaj has mentioned that our country is the sixth in industrial output. Let me remind him that at •one time it was thought that our country was the tenth in the gross industrial output. The latest study has indicated that we have gone down from the 10th position to the 23rd position. And they list only the first thirty places and we may soon go out of the list unless we make every effort to increase our gross industrial output. It is no longer true that we are in the tenth industrially developed country in the world.

Now, I would like to make some very important observations pertaining to the present Bill.

No man in this country, no self-respecting man in this country, no well-educated person in this country, no person who has the capacity, initiative and drive, would like to wait for the Government to create employment and to call him to be employed. Our country is not going to be a country of slaves or clerks or bureaurcrats.

We should develop in our people initiative to be able to create employment and work for themselves. There is a Chinese proverb which says-1 would like to remind the House of this proverb—that if you give a man a fish, you are giving him a meal a day; but if you teach him how to fish, you are providing him means for his entire life." That is the kind of training that we have to give to the people in our country so that the people receive the right kind of training and that training and that knowledge they should be able to use in order to be able to create employment for themselves and for others. Not only that. They should be able to employ other people also in the country and that is the kind of training that is essential for our country now.

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The last point that I would like to mention here is this; I would not say that we do not have problems. We have many problems including the problem of unemployment. Our country has produced many saints and savants. Our country was liberated under the leadership of Mahatma Gandhi. It has a certain amount of character. But what happened to the multimillionaire industrialists in our country? Have they been able to have some consideration for the poor? Have they been able to create employment in a manner that we can contribute towards the elimination of unemployment In the country? I would only like ^o quote Sawmi Vivekananda. He said:

"So long as the millions die in hunger and ignorance, I hold every-men a trator who, having been educated at their expense, pays not the least heed to them."

It is one of the unfortunate things in the country that the rich people have n_0 commitment for the welfare of the downtrodden. The rich are becoming richer and the poor are becoming poorer. Every effort should be made to bridge this gap and for that necessary training should be given to the people. I would like to mention here that if only our constitutional obliga-

tlon of seeing that hundred per cent of our population should be educated up to the age of 14 had been fulfilled without too much emphasis on higher education being highly subsidized, we would have been a different country altogether by now. Thank you very much, Madam,

श्रा परे एन सुकुल (उत्तर प्रदेश):
मैडम वाइस चैयरमैन, हमारे झा साहब
ने जो बिल सदन के सम्मुख पेश
किया है, मैं इस विल का स्वागत करता
हूं।

. यह विल जो हमारी समाजवादी परम्परा है, उसी के अनुकूल लाया गया है और उन समाजवादी मान्यताधां के अनुकूल लाया गया है जिनको हम ने अपने संविधान के प्रियम्बुल में स्थान दिया है और जिनकी और बढ़ने का हमने बायदा किया है। यह हमारा वायदा है।

हमारे संविधान में स्वयं कहा गया है डाइरेटिव प्रिंसिपुल्स जो हैं हमारे संविधान के, खास तौर पर 43 आर्टिकल जो हैं, उस में कहा गया है:—

"The State shall endeavour to secure by suitable legislation or eco nomic organisation or in $_{\rm a}$ ny other wa $_{\rm v}$ to all workers, agricultural, industrial or otherwise a work, a living wage, conditions of work, en suring $_{\rm a}$ decent standard of life and full enjoyment of leisure and social and cultural opportunities, etc., etc"

जो भावना हमारी संविधान की हैं यह इस ग्राटिकल से स्पष्ट हो जाती है कि हमें ग्रपने प्रत्येक नागरिक को काम देना है। हम दे पाये हैं या नहीं यह दूसरी बात है। ग्राज विश्व में बहुत से ऐसे देश हैं जो अनएम्पलायमेंट के शिकार हैं, बेकारी के शिकार हैं। यहां तक कि ब्रिट्रेन में भी लाखों लोग ग्राज बेफार हैं। तमाम विक-सित देश जिसमें अमेरिका भी है आज वहां भी अनएम्पलायनेंट एक बहुत बड़ी प्रोबलम बनी हुई है। समाजवादी देशों को छोड फर जिन्होंने इस समस्या का निदान पा लिया है, क्योंकि राज्य की ग्रोर से कम्पलसरिली वर्क प्रोवाइड करने का उनके यहां प्रावधान है, व्यवस्था है, उनके यहां ग्रनएम्पलायमेंट नहीं हैं ग्रीर एम्पलाय-मेंट देने में उनके यहां भेद भी नहीं किया जाता है लेकिन जो तथाकथित विकसित देश है बाज उनके यहां, जैसा मैने कहा, ग्रनएम्पलायमेंट बहुत बड़ी माला में है। हमारे यहां सन् 80 में यह कहा जाता था कि 21 मिलिय एज-केटिड पीपल है ग्रीर मैं समझता हूं कि म्राज उनकी संख्या बढ़ कर 25 मिलियन हो गई हो तो इसमें कोई ग्राश्चर्य नहों। श्रगर ढाई करोड़ लोग हमारे यहां अन-एम्पलाइड है तो यह देश के लिये बहत बड़ी समस्या है और शायद यही कारण है कि इस समस्या को ध्यान में रखकर जब हमारी छठी पंचवर्षीय योजना बनाई जाने लगी तो उसके ग्रंदर यह व्यवस्था की गई। यह सोचकर कि यह योजना जो सन् 1980-85 के बीच के लिये बनाई गई इसमें 15 से 59 वर्ष के लोगों का जो एक ग्रुप है, इस श्रायु को जो सीमा है उसमें 31.27 मीलियन लोग ग्रौर बढ जायेंगे रेऋटमेंट के लिये। यह हमारी छठी योजना में कहा गया। So many People belonging to the age group of 15-59 will be added to our labour force.

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इससे यह पता चलता है कि हमारी सरकार हमारा योजना आयोग इस विषय में सिक्तिय है और वड़ी सिक्तियता पूर्वक सोच रहा है कि इस समस्या का समाधान कैंमे करें। छटी पंचवर्षीय योजना में इसकी विशेष रूप से व्यवस्था की गई है। यह सही है कि इतने लोगों को काम देकर भी हम अपनी अनएम्पलायमेंट को जो प्रोब्लम है, जो समस्या है उसको छठी पंचवर्षीय योजना में हल नहीं कर सकते। हमारे देश का ग्राकार प्रकार इतना बडा है कि इसमें 70 करोड़ लोग रहते हैं। हमारे देश में जो अर्थ व्यवस्था है वह मिलीजली है, मिक्सड इकोनोमी है जिसके बारे में हमारे डा॰ राव साहब ग्रभी बता रहे थे कि केवल गवर्नमेंट से ही यह ग्रामा करना संभव नहीं है। जो टोटलेटरियनस्टेट है, सोशलिस्ट स्टेंट है ऐसी व्यवस्था ये ही राज्य कर सकते हैं। जबर्दस्ती आप से काम करा सकते हैं। एक अदिमी किसी काम के उपयुक्त है और वह काम सुलभ नहीं है तो उस आदमी को बाध्य* किया जायेगा कि वह लोग्रर प्रकार का काम निम्न प्रकार का काम करे क्योंकि उसको कमाना है, खाना है। ग्राज हमारे यहां जो व्यवस्था है उसमें किसी को विवश नहीं किया जा सफता है। एक एम० ए पास आदमी है उसे कोई विवश नहीं कर सकता कि वह झाड लगाये जो ग्रेज्एट है उसे हम विवश नहीं कर सकते कि वह पालिस करे। वह स्वयं कर सकता है लेकिन उसे विवश नहीं कर सकते । हम स्टेट की ग्रोर से कम्पलसरिली अनिवार्थ रूप से कोई भी एक ाम करने के लिये विवश नहीं कर सकते। हमारे लिये यह भी एक बड़ी समस्या है कि हमारे यहां एजकेटिड अनरम्पनावड लोग बहुत भारी माला में हैं। बंगाल में ग्रीर बंगाल से ज्यादा केरल में एक समय सबसे 'यादा एज्केटिड ग्रनएम्पलायड थी । एजकेटिड अनएम्पलायमेंट जो थी इसकी ग्रोर लोगों को ग्राक्षित करने में बहुत हद तफ उत्तरदायी थी उस प्रदेश को जो हमारी सो पी बाई (एम) पार्टी है, वह यह ग्रनइम्प्लायमेंट की समस्या एक ऐसी समस्या थी जिसके फलस्वरूप जो पढ़े लिखे ग्रादमी थे वे सोचते थे कि यह बात अच्छी है कि

सब को काम दिया जाय, हमको काम दिया जाय ग्रीर सबकी बेकारी दुर की जाय। मैं नहीं कह सकता कि ग्रार बंगाल ग्रौर केरल में ग्रनइम्पलायमेंट को प्री तरह से समाप्त कर दिया गया है । ऐसा संभव नहीं है। आज भी अनइम्लायमेंन्ट है। लेकिन इसके कारण एक बहत बड़ा आकर्षण उस पार्टी की ग्रोर, बामपंथी पार्टी की स्रोर लोगों में पैदा हसा। खास तौर से इस बेकारी की समस्या के फलस्वरूप लोग उनकी पार्टी की तरफ ग्राकिपत हए। इसलिये यह बहुत ग्राब-श्यक है कि हम जो भी सोशलिजम के परोपकार हैं, जिन्होंने समाजवाद को अपना लिया है, संवैधानिक रूप से और हर दृष्टि से. इस दिशा में कुछ और तेजी से वड़ स है तो बढे और निरन्तर ग्रामे बढते रहें। इसमे बढने की आवश्यकता है। इसीलिये हमें खुशी है कि हमारी सरकार जो श्रीमती इन्दिरा गांधी की सरकार है. उसने 20-मुत्री कार्यंकम में इसको एक विशेष स्थान दिया है। इस कार्यक्रम में वेकारी की समस्या को दूर करने के लिये कहा गया है। सन् 1982 के वर्ष के ग्रारम्भ से ही केन्द्र ने तमाम जो हमारी राज्य सरकारें हैं उनसे कहा है कि वे डिस्टिक्ट मैन पावर प्लानिंग एण्ड इम्प्लायमेंट कौंसिलें बनाये ताकि उन डिस्टिक्ट नैन पावर प्लानिंग एण्ड इम्प्लायसेंट कौंसिलो के माध्यम से अधिक से अधिक इम्प्लायमेंट की ग्रपोरटिनटीज पैदा की जाय ग्रीर ग्रधिक से अधिक लोगों को काम में लगाया जा सके। इसलिये में समझता हं कि हमारे झा जी का जो यह प्रस्ताव है. जैसा मैंने प्रारम्भ में ही कहा, मैं उसका हार्दिक स्वागत करता हं। माज हमारी सरकार प्रत्येक अनडम्प्लायड को प्रत्येक वेकार ग्रादमीको काम दे सके इससे बढिया ग्रच्छा काम दसरा कोई नहीं हो सकता है क्योंकि बहुत बड़ी हद तक हमारी रूरल बेकारी और जबरन बेकारी,

Bill. 1978

[श्रीपी० एनः सुकुल]

दोनों मिलकर तमाम काइम्स की बढ़ोतरी के लिये रिरपोंसिवल है जिनके दर्शन श्राज हमको हो रहे हैं। अगर एक श्रादमी वेकार है तो वह कुछ भी कर सकता है। He can afford to be responsible to any extent.

ग्रौर इसीलिए हम देखते हैं कि हमारे यहां जो लडके हैं, नौजवान तबके के लोग हैं, चाहे वे पढ़े-लिखे हों, या बिना पढ़े-लिखे हों जब वे अपने को बेकार पाते हैं. खाली पाते हैं और उनके पास काम करने के लिए कोई साधन नहीं होता है तो वे तरह-तरह के अपराध करने की ओर प्रवत्त हो जाते हैं। आज तमाम जो डकैतियां, चोरियां ग्रौर राहजनी होती हैं, जो दूसरों का सामान छीन लेते है, हम देखते हैं कि अधिकांश उनमें यह) लोग होते हैं जो बेकार होते हैं। महोदया, मैं विकार क्लास मवमेंट से अपने जीवन में पिछले 25-30 पालों से संबंद रहा हूं ग्रीर इस सिलसिले में मुझे पांच वर्ष तक जैलों में रहने का भीका मिला है। मैंने जेलों में देखा है कि जेलों के अन्दर तमाम ऐसे अप-राधी जो मर्डर में पकड़े जाते हैं उनमें से अधिकांश नौजवान ऐसे होते हैं जो श्रच्छे घरों से ताल्लक रखते हैं। जो डकती में पकड़े जाते हैं वे ग्रच्छे घरों से संबंध रखते हैं। लेकिन वे बेकार होते हैं। इसलिए श्राज बेकारी हमारे देश में एक बहुत बड़ी समस्या है, एक बहुत बड़ी चनौती है। हमारे देश के अन्दर हम इस बैकारी की समस्या को दूर नहीं कर पाये तो मझे यह भय है कि यह समस्या हमारी व्यवस्था के लिए ही एक बहुत बड़ी चुनौती ग्राने वाले दिनों में हो जाएगी, क्योंकि ग्रगर ब्रादमी बेकार है, भूखों मर रहा है तो भृखों मरने से पहले वह दूसरों की रोटी छोनने की कोशिश करेगा, हिंसा पर आएगा । हमारे जैसे देश में जहां पर 50 परसेन्ट लोग गरीबी की सीमा के नीचे हों जिनको दो समय का भोजन

भी नहीं मिलता हो तो वह हमार लिए एक बहुत बड़ी समस्या हो सकता है। आज हमारे ट्राइबल एरियाज में, गांबों में जो लोग रहते हैं उनको पूरा भोजन तो दूर दो टाइम का खाना भी नहीं मिलता है। यहां पर बैठ कर हम लोग आराम से इन बातों की चर्चा कर लेते हैं, लेकिन वास्तविक स्थिति का पता हमें भी नहीं होता है।

4 P.M.

वह कैसे जी रहे हैं, कैसे खा रहे हैं. कपड़ा नहीं है उनके पास, एक धोती पहन-कर एक गरीब ग्रीरत गांव के श्रन्दर देती है पैसा नहीं साल भर गुजार करेंग रहते हैं, यह धैय यह धीरज बाला श्रात्म-नियंत्रण उन लोगों काकब तक चल पायेगा,यह न तो मैं कह सकता हं और न ग्राप कह सकते हैं। इसलिये मैं कहता हं कि अगर अन-इम्पलाईमेन्ट की समस्या ग्राप दर नही कर पाये तो जो समाजवादी समाज की व्यवस्था संविधान के ग्रन्दर रखी गई है वह बेकार हो जायेगी, वह नाटक होगा और क्योंकि हमको नाटक नहीं करना है, क्योंकि हमारी सरकार गम्भीरता से इस प्रश्न पर विचार कर रही है जैसा कि मैंने कहा कि राज्यों को कहा जा रहा है ग्रीर लेजिस्लेटिव कौसिल वनाई जा रही है छठी प्लान में व्यवस्था की जा रही है, ग्रीर इम्पलाई-मेन्ट की अपोर्च्यनिटी पैदा की जा रही है। लेफिन जैसा महोदया, यह होना चाहिए वह नहीं हो पा रहा है। इसलिये यह जरूरी है कि हमें बेकारी-भत्ता देना चाहिए जैसा कि ब्रिटेन में दिया जा रहा है ग्रन-इम्पलाईमेन्ट एलाउन्स । लेकिन ग्राज यही कारण है कि ब्रिटेन में दूसरे देशों केजो लोगवहां जाते हैं तो वहां की सरकार ने इस तरह के लोगों के आगमन पर कठोर नियंत्रण लगारखाहै। इयोंकि वह भी एक सीमा तक ही देसकते हैं।

चाहे कोई भी देश हो, कोई भी सरकार हो, वह एक सीमा तक ही वकारी-भत्ता दे सकती है। , अगर अन-इम्प्लाईमेन्ट का भत्ता ग्राप नहीं देते ग्रीर इम्प्लाईमेन्ट भी ग्राप देते तो इसके मायने है कि केश्रॉटिक कंडीशन देश में पैदा होने जा रही है ग्रीर उन केग्रॉटिक कंडीशंस को पैदा करने में अगर हमने मदद की तो यह हमारे देश का एक वहत बड़ा दुर्भाग्य होगा। व्यक्तिगत रूप से मैं यह समझता हं कि ग्रगर इस ग्रन-इम्प्लाईमेन्ट की प्रोवलम को दस वर्षों के ग्रन्दर हम साल्व नहीं कर पाये ग्रौर नौजवानों को हम काम में ग्रसमर्थं रहे तो इस देश में सिविल बार होगा ग्रोर दूसरा कोई चरा उनके पास नहीं रहेगा और जैसा मैंने कहा कि मरने के पहले वे दूसरों को मारेंगे ग्रौर दूसरों की रोटी छीनेंगे। श्राज से कुछ वर्ष पहले कलकत्ता में यही होता था । कोई आदमी अगर सामान लेकर जारहा है तो दूसरा अन्दमा जाकर उसका सामान लूट लेताया। मुझे खुदफई बार किलकत्ता जाने का मौका मिला और मैंने देखा कि जो ग्रभावग्रस्त ग्रादमी है जिसके पास पैसा नहीं है, जिसके पास खाना नहीं है, कपड़ा नहीं है वह यह नहीं देखता कि वह क्या करने जा रहा है जब वह यह देखता है कि दूसरे आ राम में है श्रौर हम ऐसी भुखमरी के शिकार हैं तो वह ऐसा करने में हिनकिचाता नहीं है। इसलिये जैसा कि मैंने पहले कहा है कि अपगी एकानामी में, हमारे जो संसाधन हैं उसके उनसे लिये साधन नहीं जटा वाये हैं ग्रीर इसलिये हमारे लिये यह ग्राव-श्यक है कि हमें यह जो वेकारी की

समस्य। है इसको दूर करना चाहिए ग्रीर जो बेकार हैं उनको बेकारी का भत्ता देना चाहिए, जैसा कि झा साहब के प्रस्ताव में है।

इन शब्दों के साथ विदइन माई और लिमिटेशंस, संविधान में संगोधन का जो यह. प्रस्ताव है इसका मैं स्वागत करता हूं।

श्री सदाशिव बागाईतकर । (महाराष्ट्र) श्रीमती उपसभाध्यक्ष . . . (मराठी में बोलना प्रारम्भ किया)

श्री हरवेन्द्र सिंह हंसपाल (पंजाब) : भाग हिन्दी में बोलिये।

श्री सदाशिव बागाईतकर ःयह राज्य सभा है. इसलिये कभी कभी राज्यों की भाषा बोलने दीजिये । . . . (ब्यवधान)

श्रीपे एन सुकल : कल तो ग्राप कह रहे थे कि हिन्दी को कम्पलसरी करो ग्रीर ग्राज मरानी में बोल रहे हैं .. (ब्यव्धान)

उपसभाष्यक्ष डा (अभतः) नाजमः हेपतस्लः): गरारी भी ग्राप ग्रन्छः बोलते हैं।

श्री **भदाशिव बागाईतकर**ः ग्राज के दिन मैं सापकी बजाजत ले रहा हुं।

जफ्तभाश्यक्ष डा (श्रंभती) न जम्म हेप्तृत्वा : ग्राप मराठी में श्रच्छा बोल रहे हैं।

श्री सदाशिव वागाईतकर : वह मेरी मातृ–भाषा है, इसमें कौन सी बात है ।

उपसभाष्यक्ष डाः (श्रोमतो) नाजमा हेपतुल्लः :हिन्दीभी ग्राप बहुत ग्रच्छा बोलते हैं। *SHRI SADASHIV BAGAITKAR: Madam Vice-Chairman, this Bill i» brought forth before the House with a view to amending the Constitution to take up the responsibility of employing the unemployed. But this task must be taken over by the Government of India, not merely as directive principle. The Government must take UD the responsibility of employing the unemployed. It is for this purpose that the Bill has been brought forth before this august House.

संबद्धी कार्य विभाग में उपनंत्री (श्री कल्प नाथ राथ) भाई हिन्दी में बोलिए ताकि आपके विचारों को हम लोग भी मुने।

श्री सदाशिव बागाईतकर: ध्राप जरा इयरफोन को कान में लगाने की कोणिश करें, उसमें भ्रापको धनुवाद मिलेगा । भ्राप श्रापको कोई दिलचस्पी है तो कान में लगा कर के सुनिये।

श्री कल्प नाथ राय: ग्राम हिन्दी में बोल रहे हैं तो हिन्दी में बोलिए..(ध्यवधान)

श्री सदाशिव बागाई। कर : अगर आपको दिलचस्पी है तो इयरफोन कान में लगा कर सुनिये।

"Madam, therefore, in the light of this fact, the amendment of the Constitution has become necessary. It is not enough for the Government to accept it in principle but it must also be fully implemented. The principle is one thing and implementations of it is quite another. Here the difference between the two is the distance between the sky and the earth.

Just now my friend Mr. Sukul said that he had seen the old Congress report of 1936, held in Faizpur but had he seen the report of Karachi Congress of 1931 then he would realise that the independent India's Government's responsibility was to give employment to all, that the government

would take over this task. This was the promise given to the Indian public at large. With this sort of promise given they got the support of the people to seek freedom. After freedom only the problems of Zamindar's and their tenants were solved but Government has failed to look into the problem of common man's employment. It has in fact, totally neglected. This problem.

Bill. 1978

Every citizen of India has a right to work and earn. This was the promise given by the then Congress Leaders. The right to work and earn was not included in the fundamental rights, but in the directive principles. Hence this Bill is brought forth to amend the Constitution and is before this august House. Every Hon. Member of this House who spoke has highlighted the steady and steep growth of unemployment in the country. It has therefore become imperative, that employment should be given to the unemployed. The population below the poverty line too is steadily rising despite the six five year plans. Our country has failed to check unemployment and it is growing alarmingly. This factor is accepted by all the Hon. Members of all the parties in this august House. There are no two opinions on this subject. The question now therefore is how to change thi3 situation and how to solve the problem?

Just as Karl Marx had said "Philosophers have explained the world; the question is to change it".. The employment has increased and we have accepted the fact. Despite our having spent crores of rupees in the Six Five Year Plans, the number of people below the poverty line is on the increase. No one can deny this fact.

But our Prime Mifltster has stated at New York that the people of Tndia are far better then they were a couple of years ago. There is marked differ-

* English translation original speech delivered in Marathi.

ence in the life of the people. I fail to comprehend what the Prim_e Minister has said. In 1930 Mahatma Gandhi started the Salt Satyagraha, the story of which I need not elaborate. It was only after' he visited Orissa that Gandhiji understood, the meaning of our country's poverty. The workers in those days were paid nearly 4 to 5 parse as daily wages. Gandhiji went on Salt Satyagraha to protest against this.

Today, it is said that the condition of the poor people has changed that's what Prime Minister Indira Gandhi wanted to say. What exactly she meant is beyond my understanding.

There is absolutely no change what-soever in the lot of the poor people. If we consider the present condition and the standard of living of the Harijans, Adiwasis, poor, slum dwellers etc., one has to go there and see for oneself the true fact. There is rapid growth of poverty in our country. The condition of our nation is becoming worse. I would like to state here that it was announced everywhere that malaria has been eradicated but the fact is that a city like Delhi is facing enormous growth of mosquitos and malaria is still prevenlent in a large number of cities and States. For people of Eastern countries poverty does not depend on the economic condition of the common man but it depends on what he eats and wears and where h^ dwels

Contagious disjeases are increasing dayby-day, Malaria is rampant, i'he reason for this is that the people who had good health and power of residence to these diseases ten years a^o do not have same power to resist ihese disease today.

Madam, Vice-Chairman, perhaps you are aware that in Bombay where you are living you must have seen on the Streets boys of ten to twelve and ladies collecting papers and other waste material and bundle them together,

They walk in the knee deep filth to collect this waste which they sell to make their living. Even their number is on the increase. Can you deny this, fact?

Under these circumstances, the Government must come forward to help the unemployed. Just as every adult citizen of India is given the right to vote, similarly every adult citizen should also have the right to work. Any difficulty arising on this matter should be overcome. I don't say that this is the Government to work. You are aware, perhaps, that in 1948—50 when we left the Congress Party we gave slogans to keep every village clean. Mr. Kalpanath Rai knows about it. We gave this slogans with the idea of bringing about a revolution.

After the world war when we tried to get our freedom, students, youths and able bodied adults, farmers etc., were all united for this. "Similarly we should find a way out to help the unemployed. When Mao's revolution started in China, they started with labour incentive works. We and Mao's China were free at the same time. In 1947 we got our freedom and in 1949 China's revolution took place. In ^Tndia those plans which we had accepted with full belief of prosperity have cheated us. We thought, perhaps, after tre Industrial revolution there would be opening for the unemployed as it happened in the 17th,-I8th and 19th Century in the Western countries. We thought that in India employment will increase and the poverty would end.

You have your statistical department and also the Planning Commission. If one looks at their reports one can understand that what we invested in the planning and the wealth that we created out of that investment has not been distributed according to the needs of our society.

श्री कल्पनाथ राय : हिंदी में बोलिए,
 महाराज।

श्री सदाशिव बागाईतकर : कल्पनाथ जी, वह जो इयरफोन है, उसको कान में लगाने की कोशिश कीजिए, इतने श्रालसी मत वनियेगा।

श्रापकी कुछ जिम्मेदारी है। हम जो बोल रहे हैं, उसे भापको सुनना चाहिये।

श्री कल्पनाथ राय : इंटरप्रेटेशन नहीं हो रहा है।

श्री सदाशिव बागाईतकर : वह हो रहा है.....(व्यवधान) स्ना जाएगा।

श्री कल्पनाथ राय : आप हिंदी में बोलिए, आप तो हिंदी जानते हैं।

श्री सदाशिव बागाईतकर : छोड़िये, हिंदी में तो रोजमरी बोलते हैं, मैं मराठी में बोलूंगा, मराठी में बोलने से देश का नुक-सान नहीं होता (क्यवधान) क्योंकि एक सादमी...(क्यवधान)...

Madam Vice-Chairman; this is what I have been saying, that is what we invested in the planning and the wealth that we created is not used judiciously.

Madam vice-Chairman, the direction the planning has now taken has become a subject of disillusionment. The planning of Industries and other schemes have not proved of any help to remove poverty in India. This js proved beyond doubt. Hence the need to raise this question for the government to help the unemployed. It is therefore, necessary that the government should accept this Bill for amending the Constitution and include the right t_0 work in the fundamental rights.

श्री कल्प नाथ राध : सदन में कोई सदस्य नहीं समझ रहा है कि यह क्या बोल रहे हैं। दशक दीर्घा में सैंकड़ों लोग है, इनकी बात सुन लें, तो ज्यादा अच्छा है। श्री सदाजिय बागाईतकर : यह नया कह रहे हैं? इस सभागृह का जो नियम है. उसके मृताविक मैं मराठी में बोल सकता हूं। ग्राप उसमें कोई इतराज नहीं कर सकते हैं। हमने मराठी में बोलने की इत्तिला की हुई है कि मैं मराठी में बोलूंगा भीर उसका तर्जुमा भा रहा है।

श्री कल्पनाय राधः यहां की जनता को देखिये, वह सुनने के लिए ग्राई है... (व्यवधान) ग्राप हिंदी में बोलिए.... (व्यवधान)

भी सदासिव बागाईतकर : भच्छी बात, हिंदी में बोलते हैं।

महोदया, मैं इस बात को कह रहा था कि जब देश आजाद हुआ, उसके बाद से इस विषय को लेकर जो बहस चली है देश में, इससे कोई इंकार नहीं कर सकता कि बेरोजगारों की संख्या, उनकी तादाद बहुत बढ़ गई है। सिर्फ डाइरैक्टिव प्रिंसिपल्ख में काम देने की जिम्मेदारी सरकार पर है, यह कहने माल से उपाय नहीं हो गया है। इस पर भी म नहीं समझता कि मतभेद हो सकता है।

तो इसलिए सवाल यह आ जाता है कि जिय उनुल को निर्मुण रूप में आपने नाना है, उसको समुण रूप में हम परिवर्तित कैसे करेंगे? काम का अधिकार हमने मान लिया है। उसूलन हमने मान लिया है कि हरेफ आदमी को काम मिलना चाहिए। इस उसूल को हमने माना है, तो उसको अमलीजामा कैसे पहनाया जाए, इस समस्या का जवाय इंडने में यह संबोधन आया है और इसलए में सरकार से चाहूंगा कि सरकार इसको कबूल करे। जैसे बालिस मताधिकार उसूल पर आपने अमल किया है, वैसे काम के अधिकार को भी आप

delivered in Marathi.

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श्री कल्पनाथ राय : ग्राप की सरकार ने क्या किया?

श्री सदाशिव बागाईतकर: हमारी सरकार और आप की सरकार-यह विवाद ग्राप कितने दिन तक करते रहेंगे। इस का जवाब यह है कि ग्राप 30 साल राज में रहे हैं, ढाई साल वह रहें, मैंने कई बार फहा कि मान लीजिए वह मुर्ख लोग थे, **ग्राप ग्रक्ल वाले बैठे** हैं, ग्राप क्या कर रहे हैं ? बिना विवाद के मैंने मान लिया कि वह सारे लोग मुर्ख थे, कुछ नहीं कर पाये, श्राप लोग तो अक्ल वाले हैं, श्राप

ने तीस साल में क्या किया ग्रीर ग्रव क्या कर रहे हैं। कोई नयी योजना ग्राप ने बनायी है ? ढाई साल हो गया। शुक्ल जी, मैंने गरू में मराठी में कहा कि श्राप करांची कांग्रेस का रिजोल्यशन निकाल कर देखिए, ग्राप फैजपुर कांग्रेस का रिजोल्युशन निकाल कर देखिए। मैं कांग्रेस का इतिहास आप को बता रहा हं। राइट टुवर्क ग्राप ने मान लिया उन दिनों जब हम आजादी के लिए लड रहे थे। ग्रव सवाल यह है कि जो अतीत में हमने मान लिया, वादा किया था देश की जनता के साथ उस को निभाने के लिए हमें सोचना होगा। बेरोजगारी की समस्या को हल करने के लिए सरकारी स्तर पर, गैर-सरकारी स्तर पर, वोलंटरी एजेंसीज की मार्फत हर स्तर पर काम करना पड़ेगा, यह हम जानते हैं। इसी लिए मैंने उदाहरण दिया कि सोशलिस्ट पार्टी ने उस नारे को लिया था। मैं समझता हं कि ग्रगर सरकार कानून से बंध जाय तभी इस पर अमल होगा, वरना डायरेक्टिव प्रिंसिपल्स में है, उस से मामला हल होगा, ऐसी वात नहीं है । बेरोज-गारी के जो घातक परिणाम होंगे उस के वारे में शुक्ल जी ने कहा, उस को मैं दोहराना नहीं चाहता। सोशल एनार्की की जो कंडीशन्स भ्राज हैं, काइम जिस तरह बढ़ रहा है, रोजाना ग्राप ग्रखवार में पढ़ते हैं कि जो गिरोह गिरफ्तार हो रहे हैं उन में स्ट्डेंट्स भी हैं, कालेज स्ट्डेंट्स भी हैं, जो पढ़े-लिखे तबके के लोग हैं वह भी उस में हैं। सोशल एनार्की की तरफ देश बढता जायेगा तो उस का एक परिणाम लाजिमी तौर पर यह है कि पोलिटिकल एक्ट्रीमिज्म बढ़ेगा । श्राखिरकार इंस्टी-ट्युशनल फ़ेमवर्क जो हमारे समाज में है वह चल नहीं सकता अगर इस तरह की धारणा वन जाय । इसको तोड़ने का रास्ता लोग ढंढेंगे। लोगों के मन में यह बात बैठ जाय कि ग्राज का जो सारा इन्तजाम है इस को बिना खत्म किए कुछ होने वाला

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नहीं है तो टेरिरस्ट मूवमेंट ग्रौर ग्रागंनाइज्ड एक्स्ट्रीम पोलिटिकल मूवमेंट सब चीजें साथ-साथ चल पड़ेंगी। इस से देश में जनाकीं का माहौल बढ़ेगा।

इस के साथ साथ मैं ग्राप से कहना चाहूंगा कि जब लोग देख रहे हैं कि गरीबी सब के लिए नहीं है, मुद्ठी भर लोग देश में इस तरह से पनप रहे हैं कि उन की सम्पत्ति का कोई हिसाब नहीं है, बाकी लोग पढ़े-लिखे हों, बिना पढ़े-लिखे हों, काम करने के लिए तैयार हों जब उन को कोई चारा नहीं रह जाता है तो सोशल एनार्की की ग्रोर बढ़ेंगे। इस को ग्राप समझ लीजिए। महोदया, ग्राखीर में मैं कहना चाहूंगा इस संशोधन के समर्थन के बारे में ग्राप दलगत दृष्टि से न देखिए।

ग्राखिरकार देश में इस तरह की ग्रनाकीं का बाताबरण बढ़ेगा तो उस से देश का नकसान होगा और न यह आप के लिए फायदेमंद होगा ग्रौर न हमारे फायदेमंद होगा । इस लिए मैं चाहता हं कि जो संविधान संशोधन विधेयक लाया गया है उसको ग्राप मानें । मैं तहेदिल से इस का समर्थन करता हूं भ्रौर ग्रगर इस में कोई ग्रन्य सुझाव हों तो ग्राप उनको दे दीजिए। सरकार के लिए केवल मनीफिस्टो में लिखी हुई चीजों का बखान करने से ही कोई लाभ नहीं होगा, उन बातों पर ग्रमल करने का रास्ता क्या है इसको भी ग्राप बताइये ताकि इस देश में उत्पादन समस्याओं का मुकाबला करने के लिए ग्रावश्यक उपाय क्या हो सकते हैं उन को हम सोचें और अगर ऐसा नहीं हो सकता है उस समय तक हम सरकार को बांधे रखना चाहते हैं भीर इस लिए मैं इस संशोधन का समर्थन करता हं।

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI

JAGANNATH KAUSHAL): Madam, Vice-Chairman_f let me first ot all thank all the Members who have taken part in this debate. At the outset, I must say that the spirit behind the Bill has been appreciated by almost all sections of the House.

श्री शिव चन्द्र शा (विहार): मैडम, मैं बोल लूं, उसके बाद मिनिस्टर साहब बोलें, यह अच्छा होगा।

उपसभाध्यक्ष (डा॰ श्रीमती नाजभा हेपतुल्ला) : नहीं, पहले वह बोर्लेंगे ग्रीर उस के बाद ग्राप बोर्लेंगे । He is intervening.

SHRI JAGANNATH KAUSHAL: 1 am also appreciate of the spirit with which this Bill has been brought forward. But before 1 accept the Bill, or I even accept the idea of chculatins it for public opinion, let us analyse the Bill, because in my submission the discussion has proceeded much beyond the scope of the Bill. The scope of the Bill is very limited and let us see whether the Bill, if accepted, will really solve the problem which the mover of the Bill wishes to solve.

Now if I could draw the attention oi the House to the Statement of Objects and Reasons, then the mover himself has said that he wants to guarantee the right to employment and make it justiciable. So this is the whole problem. He says if the State does not give employment, he will go to a court of law and will get a mandamus from the court; You please give him employment. Now before such a writ of the court becomes effective, the State must have the resources to give employment to all adults. This is the object with which Shri Jha has brought forward this BilL And the alternative which he has suggested is that In case the State is not in a position to give the job, then the State should give unemployment allowance.

As Shri Bagaitkar has said and everybody has said these are laudable objects. Since the day of freedom we

are trying to do this. Whether we have succeeded, to what extent we have succeeded, whether we hope to succeed fully—these are all matters which have been debated. But the question is, can we give such a right to the courts that they may issue a writ, Which writ may not be honoured, the writ may not fructify because in order to make this Bill effective, first of all, aa has been stated by all the Members, the society should be in a position to create that employment which will Satisfy all the adults of this country.

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Today we all accept that the State is not in a position to accept it. If it is not in a position to accept it, then to make it a justiciable right, in my humble submission will not be correct. Now the magnitude of the problem is known to the mover also. The mover knows although probably it is known to him partially, but during the debate it has been told by so many hon. Members that it is a problem of great magnitude.

Now, a Financial Memorandum has been added to this Bill itself. The Financial Memorandum says:-

"The rough estimate of expenditure in respect of citizens living in the Union territories is approximately Rs. 70 crores. The expenditure likely to be incurred by the State Governments on this account cannot be estimated at this stage."

He says that only for the Union territories the recurring expenditure will be to the tune of Rs. 70 crores per year, but regarding the States he says he is not in a position to give the figures. The hon. Member who just participated, Mr. Justice Mitra, said that probably the expenditure will be to the tune of Rs. 18,000 crore_s per year. Now, let us understand, is our state in a position to just pay unemployment doles, that till we give him employment we will give him so much unemployment allowance? Is the State really in a position to give Hs. 18,000

crores per year as unemployment allowance? K not, then I would request the honourable Mover to consider both the aspects and not press for passing this Bill, because this Bill ultimately is not going to solve problem.

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The problem is economic, the problem is political, the problem is changing the entire structure of the society. This is the problem which hon. Members have almost •with, one voice debated. Now I will again revert to what my honourable senior friend""'Mr. Justice Mitra, has said. He says, we require a restructuring of the social, political and economic structure of the society. This Bill, according to me, is not meant for that purpose. It has a very limited extent and that extent will not provide jobs. It will only provide an opportunity for that unfortunate man to litigate. He is unemployed and we only provide him with an opportunity to go to court and fight. He has no means at his end. We want him to litigate and, after litigation he will get a writ which will not be honoured, which cannot be honoured. Therefore, the sole point which we have to consider is this: The spirit behind it is acceptable. But again, the right of full employment, except in two countriesbut Mr, Jha mentioned another country alsois not fully guaranteed in any State except the States which are under dictatorship or are Communist countries. And there, the very basic thing, which is missing in our country, is that there the entire resources of the State are vested in the State itself. That is why Mr. Justice Mitra was at pains to read from the book of the writers where they said, where the entire economic resources vest in the State, they are only worked by the people. Where the resources are owned by the State, then, obviously, the right of. work can be guaranteed. But here not that we have done it, but Parliament all through has accepted mixed economif for the country. We have accepted It. We have not chosen to nationalise all the resources of the State. Tomorrow if the will of the nation is that the entire resources of the State will have to be nationalised and there has to be a totally different type of society, a totally different type of Constitution, then again I would say, as the Constitution stands today, as the Constitution interpreted by the Supreme Court stands today, there things $ar_{\rm e}$ not possible to be achieved by this solitary amendment which m_{ν} hon. friend Mr. Jha, has brought forward.

SHRI SANKAR PRASAD MITRA: But according to the Supreme'Court you have to form a Constituent Assembly.

SHRI JAGANNATH KAUSHAL: This Bill is not for changing the entire structure of the Constitution. This Bill is not for changing so many ideas underlying the Constitution. The Bill is only to make this right a fundamental Right—justiciable.

Therefore, it has been a highly instructive debate, a debate of a high order, where the entire economic policies, the political structure of the country and the economic structure of the country have been debated. As 1 said, it is of great education to anybody who hears this type of debate, but we have to connne ourselves within the four corners of the Bill which has been brought forward. According to me, the Bill is not going To give employment. The Bill is only going to give an opportunity for filing a writ petition in the High Court, which means an empty litigation. That is why I say that I am not in a position to accept the Bill or even to send it for public opinion because we know what public opinion is; it is what you people are saying. I can accept what the hon. Members are arguing about, but as I say, that is argument on the basic principle on which today the society is n₀t in a position to go back. We have accepted mixed economy, we have accepted planned economy, we have started with plans and now we are in the midst of the Sixth Five Year Plan. So to say that the Government is oblivious of this is not correct. Those

documents are public property and my friends have read these documents more than once. The policies and programmes in the Sixth Plan have been debated and accepted by Parliament. A number of schemes and a number of steps are contemplated and they are being followed. Somebody may say that they are not being fully implemented. Somebody may say that they are being partially implemented. But I would repudiate this charge that the Government has no will to create productive employment. May I read only two three or four broad schemes that We have adumbrated. Now the first is, generation of increase-ing employment opportunities in agriculture and allied sectors tlfrough massive programmes with a high irrigation component of minor irrigation; improved availability of agricultural inputs, specially for small farmers. That is one. Number two, extension of the Integrated Rural Development Programmes to all the blocks of the country. This has already been done. About 15 million families would be benefited during 1980-85 by this pro- . gramme and brought above the poverty-line. Then there is development of fisheries. Then the National Employment Programme would cover all the blocks in the country and provide particularly during the slack employment, agricultutural season. About 300 to 400 million man-days of employment per programme. would' be generated by this Then there are Plan allocations for the small scale and khadi and village industries sectors, which provide the largest number of jobs in the rural areas. I need not read all oTIhem. They are all part of this Plan document and each one of the things mentioned in the Sixth Plan has been accepted by Parliament after deBate. Now, surely by this debate you SSrlt ask me to change the entire Plan. Moreover, I am not the person who can adequately represent all riffs view because the scope of the Bill before m_o is limited. Terefore, I would humbly submit to the hon. Mover that he should not press for its

acceptance because it is incapable 0" enforcement and it is not going to solve the employment problem. The employment problem will be solved as We are trying to solve it. Another hon. friend, Mr. Kulkarni, has said that there is nothing wrong with the schemes which We have formulated that the schemes are good, that these are the only schemes which can create" more employment potential. But he says the implementation is not proper. One can say so. We are trying to tighten the machinery. The Prime Minister is so keen that she is having a monitoring cell everywhere. Sne is writing to the States and she has culled out the main features of the plan in the 20-point programme. So, the idea is that we are very much alive to the situation and we want that all people should have the right to employment. But Mr. Kulkarni was right when he said that giving doles will not help. This has been tried in some other countries also. It make people lazy. It makes people ultimately to come to a situation where they even lose the will to work. So those doles will not help. The real help is what we are trying to do, that is, to create productive employment.

And it is totally not in the interests of the State to give unemployment doles, because that does not create employment. Therefore, 1 will not elaborate on this argument, because, according to me, the scope of the Bill is so limited that even by accepting this Bill, the real problem which the mover wants to solve, will not be solved. The real problem is that we try to implement the Sixth Fives "Tear Plan. It is true, population is growing. and with the growth in population we create more jobs and again more births take place. So₃ the population has to be controlled and it has to te an all-out effort from all sides. And one thing more. Again I quote my friend, Mr. Kulkarni, when he says, why blame the Government alone? All sections of the society are playing their part. People are inciting strikes people are inciting to create communal

tension, people are unfortunately not bringing about that atmosphere which is needed for a planned development of the society. So, each section of the society has to play its role, and mere acceptance of Mr. Jha's amendment is not going to solve the problem. I would, therefore, request Mr. J^{na to} withdraw the Bill. but if he does not, then, it is my painful duty to oppose it.

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श्री शिव चन्द्र झाः उपसभाष्यक्ष महोदया, इस संशोधन विधेयक पर करीब-करीब 20 सदस्य बोले हैं। मैं उन सभी को धन्यवाद देता हं। करीब-करीब सभी माननीय सदस्यों ने इसका समर्थन किया है । यदि किसी तरह की किसी को हिचकिचाहट थी तो उन्होंने भी यह कहा कि इस बिल के पीछे भावना ग्रच्छी है ग्रौर ग्राज नहीं तो कल, परसों हमको ऐसा करना ही होगा। कहने का मतलब यह है कि सब ने इसका समर्थन किया है। मंत्री जी ने कहा कि यह श्रभी प्रेक्टिकल नहीं है। हमारे पास रिसोर्से ज नहीं हैं। ग्रीर इससे लेटीगेशन बढ जाएगा। उनकी ये बातें मेरी बिलकुल भी समझ में नहीं ग्राई। उन्होंने यह भी कहा कि इस विधेयक से हमको सारा रिस्टुक्चरिंग करना पड़ेगा, हमको सो-सायटी को रिस्ट्र≆चर करना पडेगा जिसके लिए उन्होंने हमारे मित्र श्री मित्रा जी का रिफरेन्स दिया । उन्होंने बार-बार कहा कि इस बिल के लिए हमें सोसायटी का रिस्ट्क्चरिंग करना पड़ेगा। मैं यह कहना चाहता हं कि श्री मिता जी ने ग्रांकडे देकर कहा कि इसके लिए हमें 18 हजार करोड़ रुपयों की जरूरत पड़ेगी। उन्होंने यह हिसाब 500/- रु महीने देने पर लगाया है। मेरे हिसाब से ग्रभी 200,00 रु० ही देना उचित है। जितने रुपये दिल्ली में एक मजदूर को काम करने पर मिलते हैं, दो सौ, ढाई सौ रुपये दिये जांबे तो हमें 15 सीया 16 सी करोड़ रूपयों जरूरत होगी। 18 हजार करोड रुपये नहीं लगेंगे। हमारे देश में कितने

लोग बेकार हैं ग्रीर हमारे ग्रांकडे क्या कहते हैं, उसको स्नगर हम देखें स्नौर प्रत्येक बैकार को 200/- ए० प्रति माह दें ग्रौर ब्लोक लेवल पर काम खोल दें तो इसमें 15 सौ या 16 सी करोड़ रुपये को जरूरत होगी। जिस तरह से सी० सी० केम्प में रूजवेल्ट ने किया था, उसी तरह से यहां पर भी किया जा सकता है। इसलिए मंत्री जी का यह कहना कि इससे लेटीगेशन वढ जाएगा, मेरी समझ में नहीं श्राता है। जब हम देश की आजादी की लडाई लड रहे थे तो कहीं किसी नेता ने किसी अधिवेशन में यह प्रस्ताव पास नहीं किया कि हमको म्राजादी मिल गई है, हम ग्राजाद हो गये हैं। वे इस प्रकार की भावना रखते थे. लेकिन हम आजाद हो गये हैं, इस प्रकार का प्रस्ताव नहीं रखा गया। किसी भी आन्दोलन में इस प्रकार का प्रस्ताव नहीं रखा गया। हां, ग्रपनी मंजिल पर पहुंचने की बात सभी करते थे। चाहे वह किसानों का मोर्ची था या उद्योगों का मोर्ची था, वे सभी अपने मल ग्रान्दोलन को ग्रागे वढाते थे। कहने का मतलब यह है कि पार्ट वाई पार्ट ग्रपने मंजिल पर पहुंचने का कार्यक्रम बनाते थे। चाहे समाजवाद लाने वाले लोग हों. चाहे वह लेनन ही क्यों न हो, उन सब ने यही किया।

ग्रापने उदाहरण दिया कि हमें सारा परिवर्तन करना होगा, टोटेलटेरियन समाज में यह सम्भव है। जहां सारे रिसोर्सेज पर समाज का फब्जा है तो यह बात सही है कि इसमें ग्रासानी होती है कि समाज की सारी सम्पत्ति, सारे रिसोर्सेज पर यदि ग्रापका ग्रधिकार हो जाय तो बहुत ग्रासानी से इसको कर सफते हैं ग्रीर यदि यह परिस्थित नहीं है, कल्पना ही में, यह परिस्थित है, मान लिया जाय 18 हजार करोड़ रुपये श्रापके हो जाते हैं तब तो ग्रापको

कोई ऐतराज नहीं होगा ? थोडी देर के लिए मैं मानता हं हाइपोधेटिकली ही सही, कोई ऐतराज नहीं होगा । लेकिन रिसोंर्सेज की बात जब आती है तो यह उस समय में भी जब सारी सम्पत्ति पर कब्जा था, रिसोर्सेज भी थे, एक ही दफा सारा समाज नया नहीं बना तो फिर मझे कहना नहीं पड़ेगा कि वहां प्लान से पीछे हटना हम्रा । जब लेनिन ने न्य एकानामिक पालिसी चलाई तो वह प्लाण्ड **कैपटिलिस्ट** कण्टोल से पीछे हटा जबकि उनकी कमेटी में. वर्किंग कमेटी में उनके ग्रपने साथियों के बीच में यह बात थी कि हम पंजीवाद को ग्रोर जा रहे हैं। लेनिन जैसे डिटरिमि-नेशन के आदमी ने कहा कि हां, हम पंजी-वाद की ग्रोर जा रहे हैं क्यों कि समाजवाद जिन्दाबाद, समाजवाद जिन्दाबाद के नारों से पेट नहीं भरते, रोटो नहीं मिलती है। लेकिन उन्होंने कहा कि की-सेक्टर हमारे हाथ में है, उनकी बागडोर हमारे हाथ में है ग्रौर इसलिए हमें पूरा विश्वास है कि कुछ समय के बाद उसको हम स्रोवर-पावर कर देंगे, हम ग्रागे चले जायेंगे ग्रौर लाइन ठीक हो जायेगी। सो ग्रापको भी यह सारा परिवर्तन करना होगा, हम तो करना चाहते हैं। अहिए कि ग्राप करने को तैयार हैं या नहीं। 20-सुत्री कार्यक्रम यदि उसमें कोई संस है. एक बद भी सेंस है तो उस**से सारा** ग्रन-इम्पलाईमेण्ट खत्म हो जाना चाहिए । यह होगा या नहीं होगा ? नया परि-वर्तन होगा, बराबरी होगी या नहीं होगी, ग्रन-इम्पलाईमेंट का खात्मा होगा या नहीं होगा ? ग्राप कहना चाहते हैं 20-सुती कार्यंकम के बाद धन-इम्पलाईमेण्ट रहेगा, गरीबी भी रहेगी ही। उसकी एक ब्राइडिल मंजिल है. उसकी लेकर हम चलना चाहते हैं। यदि आप कहते हैं कि ये सब चीजें रहेंगी तो बह फार्स है। आप इसको साबित कर दें

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कि 20-सूबी कार्यंक्रम फार्स नहीं है। हम एक लक्ष्य को लेकर चलें कि इम्पलाई-मेण्ट मिले, यदि यह ग्रादर्श ग्रापका है तो ठीफ है। एक दिन वह मंजिल हमारे पास होगी जिसमें देश में बराबरी भी होगी और खुशहाली भी होगी, देश में ग्रन-इम्पलाईमेण्ट नहीं होगा, आदर्श के मताविक हमारी वह मंजिल है लेकिन इस पर चलने के लिए हमको कदम-कदम चलना होगा। बहुत से पहलू हैं जिन पर आपको प्रहार करना होगा, नये समाज के लिए। मेरा विधेयक बहुत लिमिटेड है यह ग्रापने ठीक ही कहा है। लेकिन उस लि**मिटे**ड को इतना मैकेनिकली ग्रापने बना दिया, डायलाग इष्टरप्रदेशन फर दिया उसका। करोड ही क्या, 1500 करोड कहता हं तो क्या ग्राप् बिल्कुल ठंडे दिमाग से ग्रीर सही रूप से सोचकर यह नहीं कह सकते कि हमारे समाज की जो बनावट है, जो वर्तमान रूप में है तो क्या ग्राप रिसोर्सेज का मोवलाइजेशन नहीं कर सकते । इस बनावट के आधार पर अगर स्राप स्रपनी नीतियों के मताविक ऐसे कदम नहीं उठाते हैं, बैंकों का राष्ट्रीय-करण कैसे हो गया ? यह भी असम्भवः था। उस वक्त ग्राप होते तो ग्रापको ग्रसम्भव मालम होता कि कैसे हो सकता है। प्रिवी पर्स के बारे में बडा हल्ला हस्रा आप कि यह जल्म हो रहा है। जंहमने एग्रोमेण्ट किया यह उसके खिलाफ हि लेकिन हमारे नेताओं ने एक झटके में जमीदारी एवोल्युशन कर दी। महाराजा दरभंगा सुप्रीम कोर्ट, फैडरल कोर्ट उस बक्त आ में गये कि हमारी जमीदारी कार्नवालिस की जमीदारी नहीं है वह ग्रकबर की दी हुई जमीदारी है और यह उस जमाने में अफबर की दान दी हुई है जमी-दारी है। बात भी ठीक है, महाराजा दरभंगा की जमीदारी कार्नवालिस की दी इर्ड नहीं बल्कि श्रकबर की दान दी हुई है

श्रौर वह छीनी जा रही है। पी० श्रार० दास वकील थे। पंडित जी ने पी० ग्रार० दास को बलाया। पंडित जी का जो श्रपना तरीका है उन्होंने एक भाषण दिया और कहा कि इससे कोई सरोकार नहीं है, दुनिया कहां जा रही है, इति-हास कहां जा रहा है, दुनिया क्या कहेगी। उन्होंने एक भाषण दिया. पी० ग्रार॰ दास गये श्रीर महाराजा से वहा कि केस तो ग्राप जीत गये लेकिन मेरा आग्रह है केस विदड़ा कर लीजिए। बात यहां पर खत्म हो गई। फहने का मतलब यह है कि इन सबों को भी आपने कहा था लेफिन समाज का रिस्टक्चर नहीं हथा लेकिन जमीदारी पर कुठाराघात किया, प्रिविपर्सेज पर हमला किया, बैकों का राष्ट्रीयकरण किया, यह एक कदम आपके मंजिल की छोर बढ़ने की बात है लेकिन यह कहना कि कोई गारण्टी दे दे कि इस दिल से नया समाजवाद बन जाएगा कोई ऐसा बिल इस सदन में नहीं होगा जिससे यह हो जाए कि कल से समाज-वाद श्रा जाएगा, समाजवाद श्राने जा रहा है। कोई साइंटिफिक ग्रादमी यह नहीं कहेगा कि यह बिल हम ला रहे हैं कल से इससे समाजवाद हो जाएगा। समाजवाद इस समाज में लाना है उसमें बहत सी रुफावटें हैं लेकिन मुख्य जो पहल है वे कौन से हैं उन पर हमें हमला करना है और हमको आगे बढ़ना है और **आहिस्ता-आहिस्ता** जाषर के बहत गैर-बराबरी को कम करते जाएंगे ग्रीर अन्त में मंजिल ग्राएगी पूरी बराबरी, ग्रच्छी बराबरी होगी। तो यह कह कर कि हम को लिटीगेशन इससे बढ़ेगा मैं समझता हं मंत्री जी इस विधेयक के साथ ही नहीं बल्कि सदन के साथ भी ग्राप इन्साफ नहीं कर रहे हैं। कौन लिटिगेशन में जाएगा। देश में 50 प्रतिशत लोग गरीबी रेखा से नीचे रहते हैं। ग्राज देहात में जाकर देखि । या होता है। फितने

लोग कचहरी में दौडते जाते हैं। 50 प्रतिशत लोग कचहरी में केस करेंगे ग्राप के विरुद्ध ? उनको केस करने का ग्रधिकार है। जैसे वोट देने का अधिकार है लेकिन हम नहीं बोट देना चाहते हैं कोई वजह हो गई तं। इसका मतलब है हम उस अधिकार से वंचित नहीं हैं। बहत से लोग वोट देने नहीं जाते हैं। ग्रभा राष्ट्रपति के चनाव में भी किसी ने वोट नहीं दिया होगा । यह बात है कि इस ग्रधिकार का मतलब यह नहीं होता है कि कल से लिटीगेशन शरू हो जाएगा ग्रौर इस याड में जब ग्राप इसका मकावला करने से कतराते हैं तो मैं कह दंगा ग्रापका ग्रादर्श समाजवाद नहीं है, ग्रापका ग्रादर्श बराबरी का समाज नहीं है, ग्रापका ग्रादर्श वीस सुत्री कार्यंक्रम में जो थोड़ी भी अच्छाई है उसको क्रियान्वित करने का नहीं है। ग्रापका ग्रादर्श है सिक्स्ड इकोनोमी के नाम पर प्रोफ्टिरिंग, मनाफा-खोरी जिस पर ग्रापको नाज है, सो काल्ड की इंटरप्राइज, फी सोसाइटी, बहुत सी बातें द्या जाएंगी उसमें । द्यापकी यहां जो पालिटिकल बराबरी है वह उतनी मीनिगपूल नहीं है यदि इकोनोमिक नहीं होगी। श्रापको इसकी वंशवरी ग्राड लेने का मतलब है ग्राप चाहते हैं कि स्टेस-को रहे, प्रोफिटेरिंग रहे, गैर-बराबरी रहे समाज के ग्रन्दर । दूसरे शब्दों में जिस तरह का समाज है वही समाज कायम रहे। यह बुनियादी चीज है। दसरी बात थोड़ी देर के लिए मान लीजिए मैं तो कहता हं कि रिसोसिज ब्रांपके पास हैं उसकी तफसील में मैं नहीं जा रहा लेकिन मैं पहले ही बोल चुका है कि अभी की बनावट में भारतीय समाज के यास इतनी दौलत है जो कि बाहर हाथ नहीं पसारता पड़ैगा। विल टुडू, यदि भावना ग्रापकी बलंद है, इरादा बुलंद है तो ग्राप मोबिलाइज कर सकते हैं।

मैंने कहा इक*ीनो*मिक डिसपेरिटी है. टैक्स इवेजन जो हो रहा है उसको रोक कर दें हजार करोड़ रुपये की ग्रामदनी ग्रापको हों सकतो है लेकिन थोड़ी देर के लिए मान लीजए, ग्राप इतनी मेहनत करना नहीं चाहते, उसका मुकाबला करना नहीं चाहते तो इसको सर्वलिट करने में आपके सिरपर कीन सा पहाड आ जाएगा ? इस विल पर पब्लिफ ओप नियन लेने में कौन सा पहाड़ ट्ट जाएगा ? वहत सी रिसर्च होती हैं। मण्डल व मीशन खटाई में अभी तक है, पंचायत कमेटी को रिपोर्ट बना कर के रखी हुई है। इसको सर्कलेट बर के जनता की इस विषय में ओपीनियन का पता चल जायेगा कार्यान्वित करने की बात तो बाद में आएगी, इसमें आर्थाकाक्या खर्चहोताहै ?

इसके पीछे रहस्य यही है कि नीयत साफ नहीं है (घंटी) यदि आप सरकुलेट करने के लिए नहीं भेजते हैं तो मैं यह कहूंगा कि नीयत साफ नहीं है। थोड़ी देर के लिए मैं मान सकता हूं कि इसको पास करना आपके सामर्थ्य से बाहर की बात है। उसमें लीडर का फैसला करने की जहरत होती है। सेकिन ...

उपसमाध्यक्ष [डा॰ (श्रीमती) नाजमा हैपत्रुला]: ग्राप जरा खरम कर दें।

श्री शिष्यं चन्द्र शाः सरकुलेट करने में श्रीपको क्या श्रीपत्ति होती है, मैं यह कहना चाहता हूं। मुझको बहुत सी चिट्ठियां श्री रही हैं, उनका जो लोग स्वागत करते हैं। कहते हैं बहुत श्रच्छी बात है। इसलिए विचार तो श्रीप जनता के पास भेजिए। जनतंत्र में विश्वास करते हैं तो जनता का श्रीपीनियन लेने से भागते क्यों हैं। जनता को कहने दीजिए (समय को घंटो) कि जनता क्या कहती है। तो मेरा यही कहना 273

कि आप इसे सरकुलेट कर दें। जितनी और दलीलें दी गई हैं उन सब पर मैं आना नहीं चाहता हूं लेकिन सरकुलेट करने को सामर्थ्य क्या आपकों नहीं है? इसमें क्या लगता है। पिछली लोक सभा में ऐसा विधेयक था। सरकुलेट किया। श्री सुरेन्द्र मोहन, डाक्टर आदिशेषैया डाक्टर मिता इन सभों ने कहा था सरकुलेट तो कर दीजिए।

उपसभाष्यस [डा० श्रीमतोः नाजमा हेप्तुहला] : झा साहब ग्रापने सद बोल दिया है ।

श्री शिव चन्द्र झा: मेरा कहना यह है फि मंत्री जो कम से कम सरकुलेट तो कर दें तब मैं इसको वापस कहांगा वरना देखिए, उसका फैसला हो जायेगा:

उपसभाध्यक्ष [डा० श्रीमटी नाजमा हेपतल्ला]: झासाहब ग्राप इसको वापस लेरहे हैं।

श्री शिव चन्द्र झा: पहले उनको जवाव देने दीजिए।

SHRI JAGANNATH KAUSHAL: I am afraid I have already given my -viewpoint.

श्री शिव चन्द्र झां: सरकुलेट करेंगे ?

श्री जगन्नाथ काँशल: नहीं करेंगे। मैं नहीं कर रहा हूं।

उपसभाष्यक्ष [डा० थामतो नाजमा हेपतुल्ला]: सरकुलेट नहीं कर २हे हैं, तो स्राप विदड़ा नहीं कर रहे हैं?

श्री शिव चन्द्र झाः मैं विदड़ा नहीं कर रहा हूं।

THE VICE-CHAIRMAN (DR. (SHRI-MATI NAJMA HEPTULLA): Are you withdrawing the Bill?

SHRI SHIVA CHANDRA JHA: No.

THE VICE-CHAIRMAN (DR. (SHRI-MATI) NAJMA HEPTULLA): The question is:

"That the Bill further to amend the Constitution of India, be taken into consideration."

The motion was negative.

THE VICE-CHAIRMAN (DR. (SHRI-MATI) NAJMA HEPTULLA): The House is adjourned till tomorrow 11 A.M.

The House then adjourned at fifty-Seven minutes past four of the clock till eleven of the clock on Saturday₎ the 7th August, 1932.